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कोयले की ढुलाई

662. श्री हुक्मदेव नारायण यादव : क्या ऊर्जी मंत्रो 14 दिसम्बर, 1981 को राज्य सभा में ग्रतारांकित प्रक 1936 के दिए गए उत्तर को देखेंगे ग्रीर यह बताने की कुपा करेंगे कि :

- (क) 1978-79 से 1981-82 तक को श्रवधि के लिए लदान के निर्धारित न्यूनतम लक्ष्य को प्राप्त न करने के क्या कारण हैं; श्रीर
- (ख) क्यायह लक्ष्य रेल वैंगनों की कमी के कारण पूरा नहीं किया गया या?

कर्जा मंत्रालय के कोयला विभाग में राज्य मंत्री (श्री गागीं शंकर मिश्र): (क) श्रीर (ख) कोयले के लदान के लिए रेलवे द्वारा वैगनों की सप्लाई श्रामतौर पर कोयला कम्पनियां द्वारा लदान के लिए मांगे गए वैगनों से कम रही है श्रीर इसका परिणाम यह रहा है कि लक्ष्यों की तुलना में कोयला प्रेषण में कुछ कमी श्राई है।

Questionnaire issued b_v the Law Commission

663. SHRI G. C. BHATTA-CHARYA; SHRI LADLI MOAN NIGAM; SHRI SHIVA CHANDRA JHA:

Will the Minister of LAW, JUSTICE AND COMPANY AFPATP^ he pleased io state:

- (a) what i_s the purpose of issuing the questionnaire by the Law Comsion recently whic'h strikes at the very root of democracy;
- (b) whether Government propose to stop further action' $_0n$ the questionaire and if not, what are the reason_a therefor; and

(c) what are the specific terms of reference of t'ne Commission?

THE MINISTER OP LAW, JUS-TICE AND COMPANY AFFAIRS JAGANNATH KAUSHAL): (SHRI (a.) A copy of the questionnaire issued by the Law Commission, which is self-explanatory is laid on the Table., [See Appendix CXXI, Annexure No 23). It will be seen from the Questionnaire that it dea!s with various issues relating to the judicial system and the functioning of judicial institutions in the country. the purpose of issuing the Questionnaire is to elicit the view_s of person_s interested on the issues raised therein so that the Commission could take them consideration when submitting its report to Government. It j_s not correct to say that the issue of tire Quc-Uonnaire by the Commission strikes at the very root of democracy.

- (b) The Commission has issued the Questionnaire *suo motu* and without any request from the Government. The Commission is an autonomous body and is independent of the Government in its day-to-day functioning. The question of the Government stopping further action on the Questionnaire does not therefore, arise.
- (c) A copy of the terms of reference of the Commission i_s laid on the Table.

Terms of reference of Laio 'Commission re-constituted from 14-12-1981 to 13-12-1984.

- 1. To keep under review the system of judicial administration of ensure that it is resnonsive to the reasonable demands of the times and in particular to secure—
 - (a) elimination of delays, speedy clearance of arrears and reduction in cost so as to secure quick and economical disposal of cases without affecting the cardinal principle that decisions should be just'and fair;
 - (b) simplification of procedure to reduce and eliminate technicalities and devices for delay so that it